

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:5641

ANSWERED ON:29.04.2010

JUDICIAL REFORMS

Patil Shri Sanjay Dina ;Sarvey Shri Sathyanarayana;Sule Supriya ;Yadav Shri Dharmendra

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the 13th Finance Commission has recommended to step up budgetary outlay for implementing the proposed measures to improve the judicial system;
- (b) if so, the details thereof;
- (c) whether any concrete action plan has been prepared by the Government to utilise the proposed budget for judicial reforms; and
- (d) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (d) The Thirteenth Finance Commission has not recommended any stepping up of the budgetary outlay of the Central Government to improve the judicial system. The 13th Finance Commission has recommended for providing Rs. 5000 crore to the States over the period 2010-15 for certain specified activities for securing improvement in administration of justice. Grants have been recommended by the Commission for setting up of morning / evening courts/special magistrate courts / shift courts, Alternative Dispute Resolution centers and training of mediators and conciliators, holding of Lok Adalats and provision of legal aid, capacity building of judicial officers and public prosecutors, strengthening of State Judicial Academies, appointment of Court managers to assist the Judges in improving court management and for restoration and conservation of heritage court buildings. Government has accepted these recommendations of the Thirteenth Finance Commission.

These funds will be made available to the States for the five year period 2010-15 and it is for the State Governments to prepare action plans for utilizing the grants provided to them.